

of Arms (Admt.) Ord. and Arms (Armdt.) Bill

cense a small number of semi-automatic weapons in the most deserving cases where we think it will not jeopardise the security of the licence holder or the security of that village or of that area. The point made by Shri Indrajit gupta is well taken and he also knows we are actively considering the matter and we will hopefully take a decision very soon.

With these words I commend this amending Bill and request that the House may adopt this Bill.

MR. DEPUTY SPEAKER: I find that the mover of the Resolution Shrimati Geeta Mukherjee is not present in the House to reply.

SHRI AMAL DATTA: Sir, there is no quorum in the House.

MR. DEPUTY SPEAKER: Let the quorum bell be rung.

MR. DEPUTY-SPEAKER: Now there is quorum. I find that the mover of the statutory resolution, Shrimati Geeta Mukherjee is not present in the House. So, I shall now put the resolution to the vote of the House. The question is:

"That this House disapproves of the Arms (Amendment) Ordinance, 1988 (Ordinance No. 5 of 1988) promulgated by the President on the 27th May, 1988."

The motion was negatived.

MR. DEPUTY SPEAKER: Now, I shall put the motion for consideration of the Bill to the vote of the House. This question is:

"That the Bill further to amend the Arms Act, 1959, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: The House will

now take up clause by clause consideration of the Bill. The question is:

"That clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clause 2 to 7 were added to the Bill.

MR. DEPUTY SPEAKER: The question is:

"That clause 1, the Enacting Formula and the long title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill be passed."

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

18.27 hrs.

PAPERS LAID ON THE TABLE

[English]

List containing the intercepted telephone numbers

THE MINISTER OF COMMUNICATIONS (SHRI BIR BAHADUR SINGH): While replying to Starred Question No. 198 in the House today, I had mentioned to lay a list containing the intercepted telephone numbers with names and addresses. I now lay on the Table of the House a copy of the said list accordingly.

[Placed in Library. See No. LT-6380/88]

Notification under the Central Excise and Salt Act, 1944

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table:--

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:--
- (i) Notification No. 240/88-Central Excises published in Gazette of India dated the 9th August, 1988 together with an explanatory memorandum prescribing effective rates of basic excise duty for unwrought aluminium and specified aluminium products.
- (ii) Notification No. 241/88-Central Excises published in

Gazette of India dated the 9th August, 1988 together with an explanatory memorandum increasing the basic excise duty on aluminium sheets.

[Placed in Library. See No. LT-6379/88]

- (2) A copy of Notification No. 233/88-Customs (Hindi and English versions) published in Gazette of India dated the 9th August, 1988 together with an explanatory memorandum reducing the basic customs duty on aluminum ingots, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-6378/88]

18.28 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 10, 1988/ Sravana 19, 1910 (Saka).